कक्ष में प्रवेश करने की अनुमति मिलती, अपने मताधिकार का प्रयोग करने की अनुमति मिलती तो आज मणिपर का रूख दसरा होता. मणिपर का माहौल दसरा होता, वहां पर एक सरकार होती और हम इस सदन में इस चर्चा के लिए उपस्थित नहीं होते। इन चीजों को आपके सामने रखते हुए मैं स्वराष्ट्र मंत्री द्वारा परिनियत संकल्प का समर्थन करता हूं और माथुर साहब के द्वारा प्रस्तुत प्रस्ताव का विरोध करता है। धन्यवाद।

THE DEPUTY CHAIRMAN: About less than two minutes are left. I think we adjourn for lunch now. We will continue the discussion on the Resolution.

The House is adjourned for lunch till 2.30 P.M.

> The House then adjourned for lunch at twenty-nine minutes past one of the clock.

The House reassembled after lunch at thirtytwo minutes past two of the clock,

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA) in the Chair.

THE BUDGET (RADLWAYS), 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS MALLIKARJUN): Sir, I lay on the Table a statement (in English and Hindi) of the estimated receipts and expenditure of the Government of India for the year 1992-93, in respect of Railways.

SHRI DIPEN GHOSH: (West Bengal) Last time it was promised that the Government will take a decision on the reinstatement of the Railway employees. May I know from the Railway Minister what steps they have taken to implement their assurance given on the floor of the Parliament?

JAGDISH MATHUR: (Uttar Pradesh) Is it a correct time to make the statement? What is the position? The Minister should clarify the position. It affects the interests of so many workers.

SHRI DIPEN GHOSH: It was decision by the previous Government and on a number of occasions in the past and during the last year even when the last Railway Budget was placed, the Government had promised that they would take it up and the Government will make an announcement, but the whole year has elapsed.

SHRI JAGDISH **PRASAD** MATHUR: I support him on this.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): The Minister is here. I think he is taking note of it. If he wants to react now or later on, he can do that.

JAGDISH PRASAD MATHUR: He should promise as to when he is going to make a statement on this. Is he making the statement tomorrow or when? It is essential.

श्री चतुरानन मिश्र (बिहार): महोदय, बिहार के कुछ गांवों मीनवर सींघा-आरा, में मास किलिंग हुई। इसके अलावा भी एक गांव में हरिजनों की किलिंग हुई। में चाहता हं कि हमारी सरकार की ओर से, गृह मंत्री की ओर से स्टेटमेंट इस सदन में आए जिस पर पुरा सदन विचार करे। इसलिए मैं आप के ज़रिए यह अनुरोध करना चाहता हूं गृह मंत्री से कि वे कोई मोशन लार्दें तो अच्छा है। चुंकि वे यहां पर बैठे हुए हैं, स्टेट होम मिनिस्टर वहां पर गए थे तो लोगों ने वहां पर उन्हें जाने नहीं दिया।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. Mishra, I think the Minister has already told the morning session that he would make a statement on this issue. In time he will make his statement.

Now, we take up the Statutory Resolution on Manipur.

STATUTORY RESOLUTION APPROVING PRESIDENT'S PROCLAMATION UNDER ARTICLE 356 IN RELATION TO MAMPUR AND MOTION SEEKING REVOCATION OF PRESIDENT'S PROCLAMATION— Contd.

SHRI RAMACHANDRAN **PILLAI** (Kerala): I oppose the Resolution as it does not demand the dissolution of the Assembly and holding of fresh elections.

The Union Government is misusing the provisions of the Constitution to suit its narrow and partisan interests. Whatever be the limitations of the Constitution, it embodies the Democratic aspirations of the people. It carries forward the great traditions and heritage of our country. Instead of strengthening it, the Congress Union

[Shri Ramachandran Ptillai]

Government is trying to weaken it-subvert it to suit their narrow partisan interests. The concept of democracy does not stand for the perpetuation of one party rule. The federal polity further strengthens and takes into consideration the realities of diversities in our country. The Union Government is keeping the Assembly in a state of suspended animation. We all witnessed the sordid drama enacted there. In the present situation, it is absolutely impossible to have a stable Ministry there. Why does the Central Government keep the Assembly in a state of suspended animation? I fear that is for horse-trading. The political Union Governme/it is intending to impose by dubious means their own Ministry there. Such actions will create a very difficult situation in that sensitive State. We now in India are witnessing such happenings results of such narrow partisan actions of the Central Government. The Congress (I) party has alienated a considerable section of the people in Kashmir and in Punjab. So such narrow partisan actions will definitely endanger the unity and integrity of our country. That is why I demand immediate dissolution of the Assembly and fresh elections as requested by the Chief Minister on the 5th January. Thank you, Sir.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. John Fernandes. He is not here, Mr. G. Vijaya Mohan Reddy.

DR. G. VIJAYA MOHAN REDDY:

Mr. Vice-Chairman, Sir, it is usual that the Congress party has got scant respect for democracy. It has been proved umpteen times. Before the present Government came into power, elections were to be held in Puniab. As soon as they came into power. within 24 hours, elections to Punjab were postponed. Now there is a swearing in ceremony of a Cabinet elected by threefourths majority with nine per cent votes. This is the tragedy. We demanded on the floor of the House that a package should be announced for the people of Punjab as a pledge of the Parliament, of the Indian people. But no package was announced. I have to state that the then Chief Minister of Manipur convened his Cabinet and asked for elections.

It was the bounden duty of the Government, the Central Government, to agree with that proposal. But, the Governor comes in between and the Governor's opinion is being taken. I do not know why. There was one Ramlal in Andhra Pradesh. He made the majority into a minority and overthrew our Government. Another Government was sworn in. And after thirty days, it was proved that the Government that was sworn in did not have the requisite majority and we came back to power. True to the sentiments of the people and our loyalty to democracy, we resigned, we went to the people and we came back with two-thirds majority. If the same thing is practised in Manipur today, if elections are held, the United Front will come back with two-thirds majority. What is it that this Government is doing for the people to vote for it?

Take the case of rise in prices. In 100 days prices will be brought down everywhere. That was the pledge. But another Rs. 1000 crores is being levied on the people by the Railway Ministry. If we go into the matter, the Congress party is at its last wicket in Manipur also. And now, stating that the Assembly will be in suspended animation has no relevance at all. When they pulled down the Karnataka Government, they said that there was horse-trading. But today, what is going on in Manipur? What is the expectation of the Congress Government except horsetrading? By hook or crook, they will come to power like in Meghalaya and Tripura. We had been to Tripura. And afterwards also, we had been receiving reports that the Tribal people were dying of starvation. No ration was being issued to them and thousands of houses were burnt. The tribal people were being driven into desperation. Under such conditions, the Government falls. Is it not right? After so many atrocities, it was for the Congress party to agree to go for the polls. But it refuses. It makes another manipulation and gets another gentleman to take over. Internal party matters bring down Governments. To do this, misuse of Article 356 is indulged in. This has been said by Sarkaria Commission. In most of the cases, in almost fifty per cent of the cases, Article 356 has been

Congress (1) party may react better. But the tragedy of the matter is that it refuses to learn. THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please conclude. DR. G. VIJAYA MOHAN REDDY: As far as Manipur is concerned, the people of Manipur have to decide the fate of the State

and not anybody else. That is why I oppose

356 in relation to Manipur

misused in your own States. You know Vice-Chairman, Sir that your Government has been pulled down. For what purpose? To bring a Congress Government. In the same way, you have the Kashmir problem. So many Government were pulled down. In' the same way-you have the Punjab problem. In the President's Address it was said that the Barnala Government was doing very well in Punjab. They appreciated him. They said that they had given unqualified support to Mr. Barnala. But before the ink was dry, before the President's Address spread to the masses, the Barnala Government was pulled down. And a whimsical charge of corruption had been put in there! And now they are stating that terrorism is one of the reasons why there cannot be elections in Manipur. When you can hold elections in Punjab, what could prevent you from having elections in Manipur?

There is no such atmosphere at all in Manipur. We are not reading in the press. (Interruptions).

SHRI V. NARAYANASAMY: There is no necessity to hold elections there.

DR. G. VIJAYA MOHAN REDDY. That is all right for you. And have indirect elections for local bodies just like in Andhra Pradesh. For a single-window election you get two people nominated. You take away, you steal away, Members keeping them in camps. Give them liquor, give them everything and finally come out and say that you are practising democracy. In Andhra Pradesh, the Government wants only indirect elections. They can never face a direct election. If they face direct elections, they will be defeated. (Interruptions).

SHRI V. NARAYANASAMY: Who $defeated \ the \ ... (Interruptions).$

DR. G. VIJAYA MOHAN REDDY: That is indirect election.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. Narayanasamy, please don't interrupt. Let him complete.

DR. G. VIJAYA MOHAN REDDY: You are always for indirect elections. Today, two camps are being run in Manipur. (Interruptions). This is the way they are functioning. The Congress (I) party will never learn it. That is the tragedy. In the new atmosphere, the

the Statutory Resolution. SHRI JOHN F. FERNANDES (Goa): Thank you Mr. Vice-Chairman. I rise to support the proclamation issued by the President on 7th of January, 1992, suspending the Assembly of Manipur. It was a right step for the President to keep the Assembly in suspended animation because the State Cabinet passed a resolution on 4th of January saying that the State Assembly should be dissolved. No Government in its proper senses, if it enjoys the majority of the MLAs, will recommend such a dissolution. Therefore, it was as foregone conclusion that that Government of the day had tost majority in the House. I say the President has taken a right decision because by not dissolving the Assembly, the President has kept up the democratic values of this nation. It is this Government, the Congress Government that passed the Anti-Defection Act in 1985 and it is not the motive of this Government to see that defection is encouraged in any part of the country or in any corner of the country. The latest example is the restoration of a popular Government in Punjab. This morning, we have seen a very popular Government with the mandate of the people has been restored. in Punjab. This is only possible because of the democratic values the Congress parry and the

Sir, if we analyse the election result of Manipur, six political parties came together to form the ULF Government and they got only 34 seats. If we divide the seats, I think hardly each party got five-and-a-half seat. That shows that there was instability in that State right from 'the day of its inception. On the contrary, the Congress (I) party got the majority seats. It became the largest major group in that Assembly by winning

Congress Governments are upholding.

[Shri John F. Fernandes]

26 seats out of 60 seats. It was mentioned by my colleague from Manipur in the morning that the malady of defection is the prerogative of north-eastern States. I may say here that this defection was engineered by none other than the then Union Railway Minister of the National Front Government. This malady was not only in the north-eastern region, but this particular Minister also came to Goa. He dislodged a popular Congress (I) Government there. So it is not proper for the Opposition to filling charges at the Treasury Benches that it is the Congress party which is advocating defection. In case we wanted to install the Government, on the day the Assembly was dissolved, we could have done it. The Congress (I) party had a majority. We had about 34 seats out of 60 seats and we could have well installed a Congress (I) Government in that State. But we did not want to precipitate things because this State is a disturbed State. It is a border State, having a common border with other foreign countries and insurgency is the order of the day. It is not the intention of the Congress Government at the Centre to see that defector Governments are installed day in and day out. The very fact that we have kept the Assembly in suspended animation is an indicator to that effect. I feel with the proper alignment of democratic and political forces in Manipur, a popular Government will be installed very soon as it has been done in Goa.

With these few words, I support the proclamation issued by the President. Thank you.

श्री खतुरानन मिश्र (बिहार): उपसभाध्यक्ष महोदय, जब वर्तमान प्रधानमंत्री प्रधानमंत्री बने तो उन्होंने कुछ ऐसा आश्वासन देश को दिया कि वह कांग्रेस के पुराने तरीकों से या जोड़-तोड़ और पार्टीजन की राजनीति से नहीं चलेंगे। लेकिन हम को ऐसा लगता है कि जैसे कुत्ते की दुम सीधी नहीं हो सकती है वैसे हो कांग्रेस पार्टी भी बिना जोड़-तोड़ के नहीं चल सकती है। दोनों का यही हाल है। उपसम्पाध्यक्ष महोदय, एक पुरानी कहानी है। एक चोर था। उसने सोचा कि मैं चोरी छोड़ दूं और वह साधु बन गया। रोज रात को चोरी करने के वक्त उसकी नींद दूट जाती था। जब रात को सब साधु सो रहे होते थे तो वह इसका तुम्बा वहां कर देता था। सबेरे साधुओं में मार-पीट होती थी। बाद में जब वह पकड़ा गया तो स्वार-पीट होती थी। बाद में जब वह पकड़ा गया तो

उसने बताया कि पहले वह एक चोर था और उसकी चोरी की आदत अभी तक नहीं छूटी थी। उसने बताया कि इसलिए हम इस तरह का काम करते हैं। (व्यवसान)

श्री संघ प्रिय गौतमः हेरा-फेरी करते हैं।

श्री चतुरानन मिश्रः तुम्बा-फेरी करते हैं। इसलिए हम को लगता है कि कांग्रेस पार्टी में कुछ ऐसे लोग हैं जिनकी तुम्बा-फेरी की आदत नहीं छूट रही है। (व्यवस्थान)

श्री शंकर द्याल सिंह (बिसर): कांग्रेस की तुलना आपने कुत्ते की दुम से की (व्यवधान)

श्री चतुरानन मिश्र : तुलना काहे को कर रहे हैं। हमने कहा है कि वैसी ही है। हमने यह नहीं कहा कि वही है। आप तो ऐसी बात करते हैं। हमारी जो शिकायत है, उपसभाध्यक्ष महोदय, आप यह तुम्बाफेरी बिहार में कीजिये, यू॰पी॰ में कीजिये (व्यवधान) हम यह कह रहे हैं कि बिहार में कीजिये। मध्य प्रदेश में भी कर रहे हैं तो कीजिये। हमारा कहना है कि बार्डर स्टेट में जहां आर्म्ड स्ट्रगल होता है, जहां कई हथियाखंद जत्थे बन गये हैं, वह विदेशों से हथियार लेते हैं, मणिपुर के बारे में अखबारों में आ चका है जहां म्यानमार से टेंड कुछ ऐसे दस्ते बन चुके हैं जो इस तरह का काम करते हैं। इनको इण्डियन काचिन आर्मी से भी यह हथियार मिलते हैं। उपसभाष्यक्ष महोदय, एक डायन होती है जो बच्चों-बच्चों को मारती हैं, वह भी एक घर छोड़ देती है। तो कांग्रेस डायन से हम की यह कहना है कि कम से कम बार्डर स्टेट को तो छोड़ दो जहां हथियारबंद लड़ाई होती है। इतना तो आप कम से कम कीजिये। इतनी बात भी आप नहीं कर सकते हैं। हम को तो यह लगता है कि सक्ता में आपने के लिए लार टपक रही है। यह कोई समझ में आने वाली बात नहीं है। इस तरह से तो देश को नहीं चलाया जा सकता है। हमारी पार्टी भी उस सरकार में थी लेकिन जो घटनाएं घट रही थीं हम उसके ज्यादा समर्थक नहीं है। यह भी हम बता दें कि जिस तंरह से सुप्रीम कोर्ट ने रूप्लिंग दी और स्पीकर उसको नहीं मानते हैं. बहत तरह की बातें आई है जिनको कहने के लिए समय नहीं है लेकिन हम उन बातों को पसंद नहीं करते हैं। यह बहुत खराब बात है। चाहे कांग्रेस पार्टी की तरफ से हों या जो हमारे मित्र बंधु हैं श्री जक्पाल रेड्डी जी की पार्टी की तरफ से हों। इनकी पार्टी में एक बड़ा गुण है कि कम कौन कियर जाता है हमको पता ही नहीं लगता है और बीच में हम लोग मारे जाते है। यह हम लोगों की दिक्कत है। हम आपसे कहना चाहेंगे कि जब आप लोग अपनी पार्टी का टिकट देते हैं. कांग्रेस पार्टी से भी कहते हैं, अपने मित्रों से भी कहते हैं कि आप यह जांच क्यों नहीं कर लेते हैं तो यह फर्म 245

आदमी है और हमारे साथ ही रहेगा। आप हम को बता दीजिये सारे देश में कम्युनिस्ट पार्टी का, मार्क्सवादी कम्युनिस्ट पार्टी का, फारवर्ड ब्लाक का या आर॰एस॰पी॰ का कोई मैम्बर क्यों नहीं इधर से उधर जाता है (क्यकाशान)

ज़ी संघ प्रिय गौतम: बी॰जे॰पी॰ का भी नाम लीजिये।

श्री चतुरानन मिश्रः बी॰जे॰पी॰ का हुआ है। (व्यवसान) इनके पार्टनर का पी हुआ है। इस तरह ही एक श्रीमतीजी इधर से उधर हुई थीं (व्यवधान)

श्री शंकर द्याल सिंह: उपसभाध्यक्ष महोदय, मैंने आज सुबह ज़ीरो-आवर में यह सवाल उठाया था (व्यवस्थान)

श्री अतुरानन मिश्र : हम किसी का नाम नहीं लेंगे (कावधान)

श्री संघ प्रिय गौतमः उपसभाध्यक्ष महोदय, मैं एक गुस्ताखी करना चाहूंगा। वह वहां से ही निकली हुयी हैं—मैं एक शेर अर्ज करता हूं

गो अब नहीं ये वहां से निकाले हुये तो हैं। काबे से इन बुतों को मोहब्बत है दूर की।

वह तो कांग्रेस से आई थी और वहीं चली गई। श्री जतुरानन मिश्राः हम सब लोग जिस किसी ने भी आजादी की लड़ाई में हिस्सा लिया है वह सब कांग्रेस से आए हैं। जिल्होंने किसी आजादी की लड़ाई में हिस्सा नहीं लिया वे अलग बैठे हैं। हम आपसे कह रहे हैं कि हम कांग्रेस के मेम्बर नहीं थे। लेकिन सन् 1942 के अंग्रेजों भारत झेड़ो आन्दोलन में भाग लिया था। ...(व्यवस्थान)

श्री सिकन्दर बखतः आप उसका तो जिक्र नहीं कर रहे हैं जिन्होंने कांग्रेस की लडाई में हकावट डाली...

श्री खतुरानन मिश्रः हम तो जेल में भी गये आए तो कभी गये नहीं। आप बराबर हमको याद दिलाते हैं कि आप रुकायट डाल रहे थे। आपने कभी कुछ किया नहीं तो रुकायट क्या डालेंगे। आप शुरू से पांच पकड़ कर कांग्रेस का, आजादी के आंदोलन का खींच रहे थे तो आप लोग कैसे बोलते हैं ... (क्यवायान) आप तो छात्र आन्दोलन में हमारे साथी थे भागकर उधर गये हैं। जब जिधर कुछ देखा तो उधर ही चिपट जाते थे। तो हमारा कहना है कि पोलिटिकल पार्टींज it is high time that we consider this serious question. उनको पार्टी का टिकट नहीं दीजिए जो अनिरलाएबुल हैं और उनको तोड़ जोड़कर मिनिस्टर बना देते हैं, या कुछ कर देते हैं। इससे सारा देश चौपट होता जा रहा है।

अब मिणपुर के संदर्भ में बात लीजिए जो हम कहना चाह रहे हैं। थोडी देर के लिए मान लीजिए हम स्वीकार करते हैं कि वह सरकार मेजारिटी में नहीं रह गयी थी, हमको ऐतराज नहीं है मानने में तो उसकी नेचुरल डेच क्यों नहीं होने दी। कहते कि जाकर असेम्बली में प्रूव करो, अपने आप खरम हो जाती। आप अपने ऊपर क्यों बदनामी ले रहे हैं? जब कोई रोगी मर ही रहा है तो उसको आप क्यों मार देते हैं? यही बात सरकारिया कमीशन ने भी कही थी। उसकी भी कुछ लाज रखते और कहते कि हाउस में प्रूख करो और नहीं प्रूव करोगे तो चले जाओ। खरम बात।

श्री रजनी रंजन साहः उपसभाध्यक्ष महोदय...

THE VICE-CHAIRMAN. (DR. NAGEN SAIKIA): You will have your say when your turn comes. Let him have his say.

SHRI V. NARAYANASAMY: He has yielded.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Are you yielding?

श्री रजनी रंजन साहू (बिहार)ः हम फैक्ट बता दें कि असेम्बली बुलाने के लिए जब वहां के विधायकों ने रिक्यजीशन किया तो स्पीकर ने, जो यू.एल.एफ. यवनींट द्वारा चुने गये हैं, असेम्बली बुलाकर, समय निर्धारित करके फिर कैंसिल कर दिया। उसके बाद स्पीकर महोदय, सस्पेंशन करनेबार में लग गये। इसलिए यह मत कहिए कि क्यों नहीं बुलावी!

श्री खतुरानन मिन्नः हम यह कहना चहते हैं कि स्पीकर रात में आपके साथ रहते थे और दिन में उधर रहते थे। उन्होंने आपकी पार्टी को भी डिफेक्शन में ला दिया और उधर उनको भी ला दिया। इसीलिए यह सब हमको मत सिखलाइये। मैं खुद वहां गया था। मैं इम्माल में था। मैं एक पार्लियानेंटरी कमेटी में गया था। पुलिस अधिकारियों ने अक्षकर कहा कि शाम हो गयी है बाहर मत जाइये। घर में बैठे रहिए। यही प्रेजीडेंशियल रूल में भी है। आप वहां ट्रेक्ट नहीं कर सकते हैं। ...(व्यवकान) हम कहां कह रहे हैं कि पहले सुनहला राज बना हुआ था। हमने कभी कहा। जहां जहां आपके चरण गये वहां कभी शांति रह सकती हैं? जहां जहां कांग्रेस का चरण गया वहां कहीं शांति नहीं रह सकती है।

"जेहि पद चरण देई हनुमन्ता सो धंस गयी पाताल तुरन्ता।

वह तो होने ही वाला है। लेकिन मैं एक ही बात आपसे कहूंगा कि अभी भी बाज आइये। जब ऐसे मैम्बर वहां हैं कि एत में इधर, सुबह में उधर, दिन में उधर तो फिर सरकार क्यों बना रहे हैं ऐसे लोगों के साथ। इस मुल्क को बचाएं। फिर इलेक्शन करवा दें। फिर नये लोग आएंगे, करेंगे: हम जानते हैं कि पंजाब में आपको कम श्री चतरानन मिश्री

बोट मिले हैं। इसको मालूम है। फिर आप ही सरकार में आ रहे हैं। आइये। एक प्रोसेस तो शृह हुआ है। हम आपके एडमाइरर नहीं हैं लेकिन जब पंजाब में कुछ नहीं कहेंगे खा बार अप गये हैं। इस समय तो कुछ नहीं कहेंगे लेकिन थोड़े दिन के बाद कहेंगे जब आप गड़बड़ाने लगेंगे। इसीलिए हम आपसे कहना चाहेंगे कि यहां देश के हित में है कि आप मणिपुर में फ्रेश इलेक्शन करवा दींजिए। इस कलंक से आप भी बच जाइये हम लोग भी बच जाएंगे। जीत जाइये आप गड़बड़ करके तो आप ही बले जाइयेगा। हम आपको थोड़े ही रोक सकते हैं। इसलिए हमारा यही कहना है कि इस नियम का, आर्टिकल 356 का दुरुपयोग मत कींजिये। इस तरह से मिसयूज जो रहा है उससे इस देश को बचाइये। इसलिए मैं इस सदन से अनुरोध करूंगा कि इस प्रस्ताव को रिजेयट करें और इसकी निंदा करें।

श्री रखनी रेजन साहू: उपसमाध्यक्ष महोदय, मैं इस प्रोक्लेमेशन का समर्थन करता हूं और साथ ही अपने मिश्र चतुरानन मिश्र जी ने जो कहा है उस पर थोड़ा स्पष्टीकरण करते हुए उनको बताना चाहता हूं कि मणिपुर की स्थिति के बारे में बयान करने के पूर्व वहां के सम्पूर्ण राजनैतिक परिवेश को उन्हें देखना चाहिए था। इसके

्र लिए उनको मैं याद कराना चाहूंगा कि

300 P.M. विगत चुनाव में वहां जो पार्टी की स्थिति
थी और किस तरह वहां केन्द्र सरकार के
समर्थन से बनाई गयी। केन्द्र सरकार के दो वरिष्ठ मंत्रियों
ने वहां जाकर गर्कर पर दबाय डाल कर वहां छह
पार्टियों की निर्स्तृजुली सरकार बनाई थी। उन छह पार्टियों
की स्थित इस फ्रेंकर थी।

बी चतुरानन मिश्नः जो सवाल हैं, आप उसका जवान दीजिए। **रहमं काहे की क**रते हैं। ...(व्यवधान)

जी रजनी रंजन साहू: आप घनराये नहीं, मैं उसी पर ही आ रहा हूं। ...(ज्यावधान)

जी चतुरानर कियाः हम काहे को घवरायेंगे। हमारे खगल में तो ...(ब्यवस्थान)

श्री रजनी रंजन साहू: आप घषराये नहीं, मैं कुछ तथ्यों को, कुछ बातों को खोलकर सामने रखना चाहता हूं। इसी सदन के एक सदस्य वरिष्ठ मंत्री थे। मैं उनका नाम नहीं लेना चाहूंगा और एक उस सदन के मंत्री जाकर, जिस पार्टी में करीब 11 सदस्य एम॰पी॰पी॰ के थे, जनता दल के 11 सदस्य थे, कांग्रेस (एस) के छह सदस्य थे, के॰एन॰ए॰ के दो सदस्य थे, एन॰टी॰पी॰ के एक सदस्य थे और सी॰पी॰आई॰ के तीन सदस्य थे। उनकी सरकार बनी थी। इसिलए उनको तकलीफ हो रही है क्योंकि अब उनकी सरकार चली गई है।

इनकी पार्टी के खेगों ने डिफैक्ट ही नहीं किया है, लेकिन यह 34 आदमियों को मिला कर छह पार्टी की सरकार जबरदंती बनवाई गई, जबकि गर्वार साहब को चाहिए था कि जो सब से बड़ी पार्टी है, कांग्रेस को 26 सीट मिले हुए थे, पहले उसको बुला कर पूछना चाहिए था। यह नियम है कि पहले जो लाजेंस्ट पार्टी है, उसे बुला कर पूछा जाए। जब वह इंकार करे, तब छोटी-छोटी पार्टी को बुला कर पूछा जाता है। लेकिन यह मौका कांग्रेस पार्टी को नहीं दिया गया उस जमाने में, क्योंकि केन्द्र में जनता दल को सरकार थी और यह 34 आदमियों की सरकार बनी। उसमें से घीरे-घीरे—22 महीने तक यह रह गई, यह ही बहुत बड़ी बात है। 22 महीने तक इस तरह की सरकार का रह जाना, यह बहुत बड़ी बात है, जिसके लिए इनको खुद समझना चाहिए, हमारे मित्र श्री चतुरानन मिश्र जी को कि इतने दिनों तक राज कर लिया यही बहुत बड़ी बात है।

आज स्थित यह है कि 11 एम॰पी॰पी॰ में से यह सिर्फ एम॰पी॰पी॰ की जो सरकार है, यू॰एल॰एफ॰ की जो सरकार थी, उसमें 11 के 11 हैं, जनता दल में से सिर्फ चार रहे गये हैं और सात छोड़ कर चले गये हैं, जनता दल में से हिफ चार रहे गये हैं और सात छोड़ कर चले गये हैं, जनता दल में भी डिफैक्शन हो गया है। कांग्रेस (एस) के छह में से तीन चले गये, उसमें भी डिफैक्शन हो गया, के॰एन॰ए॰ के दो में से एक चले गये और उसमें भी डिफैक्शन हो गया है और एम॰पी॰पी॰ के एक के एक चले गये, उसमें भी डिफैक्शन हो गया है। एक साबुत पार्टी बची हुई है सी॰पी॰आई॰ की सरकार, बाकी पार्टियों का घहां सत्यानाश हो गया, सबों का पर्दीफाश हो गया।

अब ऐसी स्थिति में वहां इन 22 महीनों में क्या हुआ? इन 22 महीनों में उस प्रदेश में ला एंड आईर नाम की कोई चीज नहीं रह गई है। बर्मा बार्डर से जो लगा हुआ प्रदेश है, उसमें ऐसा आने जाने का सिलिसिला चालू हो गया है, जैसे कोई किसी को पूछने वाला ही नहीं है। जब मैं वहां गया था और रणबीर की सरकार थी, तो शाम को पांच बजे के बाद उस समय कोई आदमी घर से बाहर नहीं निकल सकता था।

ऐसी परिस्थित में जहां की सरकार में आलोडी डिफैक्शन हो जुका है, वैसी परिस्थित में क्या किया जाए, यह विचारणीय प्रश्न था। गवर्नर साहब ने बड़ी सूझबूझ के बाद, यद्यपि इस बीच में स्पीकर ने जो खेल-तमाशा किया है, यह अखबारों में आया है कि किस तरह से प्रजातंत्र को और जो स्पीकर का एक इंस्टीट्यूशन है, उसको उसने मिसयूज़ किया है, उसको किस तरह से बार-बार एक पार्टी के लोगों जो डिफैक्ट करते थे, उनको वह सस्पेंड कर देता था। यहां तक की सुप्रीम कोर्ट ने जब उसको आईर दिया, उसकी अकहेलना करते हुए उसे कंटिप्पट फेस करना पड़ रहा है। आज उसके कंटिप्पट की तारीख सुप्रीम कोर्ट में लगी हुई है, जिसका जजमेंट होने वाला है।

इस तरह से वहां आज इस स्थिति में स्पीकर और रणबीर सरकार मिल कर वहां के प्रजातंत्र को इस तरह से सफाया किया है कि आम जनता, वहां के लोग, वहां का एडिमिनिस्ट्रेशन, सारा तबाह हो गया। ऐसी स्थिति में गवर्नर के पास उपाय यही था कि वहां 356 प्रोक्लेमेशन की जाए। गवर्नर ने किया, उसका औषित्य है।

अस हमारे मित्र ने कहा कि वहां चुनाव क्यों नहीं करा दिया जाए? शायद उनको पता नहीं है कि जिस तरह से वहां लैंग्बेज़ के इस्यू को लेकर एजीटेशन चल रहा है, जिस तरह से आर्म्ज आ रहा है, आज वह प्रदेश चनाव की स्थिति में नहीं है और वास्तविकता यह है कि आज चुनाव हो तो वहां खुन-खराबे के अखावा और कुछ नहीं होगा। इतने दिनों के बाद, आज पंजाब का सोल्युशन हुआ है। हम लोगों ने समय देख कर चुनाव कराया और इस सदन के संधा पटल पर हमारे माननीय प्रधान मंत्री, गृह मंत्री ने कुई बार आधासन दिया और उसके बाद उस आश्वासन को पूर किया, आम चुनाव वहां पर हुआ। इस तरह से कांग्रेस की सरकार कभी भी कोई गलत दंग से और गलत तरह से काम नहीं करती है, यह आपको जानना चाहिए। विरोधी पार्टी या कम्यनिस्ट पार्टी के लोग जो भी चाहें कह सकते हैं। प्रजातंत्र में नंबर की बात आती है तो आज स्थिति यह है कि नंबर में अगर वहां गिनती की जाए और अगर सरकार बनाई जाए तो कांग्रेस के साथ स्पष्ट रूप से बहुमत है। 38 सदस्य कांग्रेस के हैं। 6 सदस्यों को मान्यता मिलने वाली है। मान्यता सुप्रीम कोर्ट में लंबित है। उसको भी अगर माइनस कर दिया जाए तो 32 का स्पष्ट बहुमत है। 26 सदस्य कांग्रेस के हैं। उसके अलावा के॰एन॰ए॰, एम॰पी॰पी॰ के एक सदस्य ये वह आ गए के॰एन॰ए॰ के दो सदस्य उस कांग्रेस के साथ आ गए, कांग्रेस (एस) के 3 सदस्य आ गए और जनता दल के जो सदस्य चार निकाले गये हैं वह कांग्रेस का साथ दे रहे हैं। हम यह नहीं कहते हैं कि सब लोगों के साथ मिली-जुली सरकार बननी चाहिए। लेकिन बहमत कांग्रेस का 26 का जो है वह ईटैक्ट है। उसके साथ जो भी सहयोग से सरकार बनाने में मदद दे रहे हैं उसका सहयोग कांग्रेस पार्टी लेगी और वहां एक स्थायी सरकार बनाई जा सकती है। लेकिन अभी जो रणबीर की सरकार थी उसका खोखलापन जाहिर हो चुका था, इसलिए गवर्नर ने एनीमेटेड संसपेशन की सिफारिश किया। मैं गृह मंत्री जी से इस बात का निवेदन करूंगा कि गवर्नर से आज की ताजा रिपोर्ट मांगे तो गवर्नर इस बात की रिपोर्ट देंगे कि कांग्रेस के साथ 32 लोग है। कांग्रेस की सरकार बनने के बाद ही वहां स्थायी सरकार हो सकती 81

उपसम्मध्यक्ष महोदय, मैं एक मिनट और लूंगा। रिजनल पार्टियां जहां-जहां हुई हैं अगर बार्डर स्टेट्स में भी वही हुआ और हम सख्ती के साथ भजबूत सरकार, मञ्जबूत पार्टी की सरकार वहां नहीं बनाये तो देश को आज भुगतना पड़ेगा। पंजाब में, काश्मीर में रिजनल पार्टियां रूल करती रहीं हैं, वहां की स्थित क्या हो गई? आज फिर कांग्रेस की सरकार आई है, आप देखेंगे, सदन के सभी सदस्य देखेंगे वहां कितनी मजबूती के साथ कांग्रेस सरकार चलायेगी। जहां-जहां रिजनल पार्टियां बार्डर स्टेट में रही हैं, देश कमजोर हुआ है। मैं यह बात दावे के साथ कर सकता हूं कि बार्डर स्टेट्स में कहीं भी रिजनल पार्टियां उस प्रांत को नहीं चला सकती हैं और वह प्रांत हमेशा कमजोर होता जाएगा। इसलिए कांग्रेस की मजबूत सरकार वहां बनाई जाए।

इन शब्दों के साथ, मैं इस प्रोक्लेमेशन का समर्थन करता हूं। घन्यवाद।

SHRI SANGH PRIYA GAUTAM: You have encouraged regional parties and terrorism in Kashmir, in Kerala, in Tamil Nadu and elsewhere. You have aligned with regional parties and formed Governments with them. You are contradicting your own doings.

PROF. SAURIN BHATTACHARYA (West Bengal): Mr. Vice-Chairman, the question before us is something like this. It is very difficult to find merit either on this or on the other side. The account that was placed before the House by the Member from Manipur makes really dismal reading and dismal hearing. Defectors for four times of such and such number, three times of such and such number and two times of such and such number. Their number is like this. Manipur is a very beautiful State. At the same time, it is a border State bordering Myanmar or Burma and having all types of devious activities from the side of Burma. This is known to everybody. At the same time, there are extremists who do not like to be within the Indian Union. Now, politicising in this manner in a very sensitive State like Manipur is nothing short of acting against the national interest. And this is what has been done in Manipur and we can say that such thing has been done in Punjab also. Facts would reveal that manipulated elections cannot bring about democracy and peace. In Manipur, it is not a question of merit on the part of Shri Ranbir Singh or Shri Dorendra Singh. The question is why the Assembly in Manipur has been kept under suspended animation? With such a dismal record of its majority, what is there to expect out of it? These auestions should be

[Prof. Saurin Bhattacharya] fanswered by our good friends, Shri M.M. Jacob, who is now an itinerant Ambassador of the Home Department. He must answer as to why obvious scope for manipulations has been given to the party which is also the Central ruling party. Shri Dorendra Singh is an old hand in this case. Perhaps relying on his efficiency, the Government of India has kept the Assembly under suspended animation. It is an immoral act. Don't compound this immoral act by prolonging it. So far as President's Rule is concerned, it is all right. But so far as the other part is concerned, that is, keeping the Assembly under suspended animation, it is something which can be changed. I think the position of this Government will really improve if they agree to dissolve this Assembly forthwith and prepare ground for elections and come to power through an open election and not by clandestine things. Thank you.

SHRIMATI BIJOYA CHAKRA VAR-TY: We are discussing a very unwise, unjustified and an immature decision of a mature Government in this House. Everybody knows that Manipur is a border State placed in the remotest corner of the country, that is, the eastern-most part of trie country. It is also a very sensitive area bordering Burma which is the cockpit of all the extremist and terrorist agencies. It has access to China also. The decision of the Central Government to impose President's Rule and to keep the Assembly under suspended animation is a sort of an enigma which cannot solve any of the problems of the border States. The Cabinet decision of the Manipur Government was for the dissolution of the Assembly. Why has it not been dissolved? That is a question to which probably we can never get an answer. By keeping the Assembly in animated suspension what purpose the Congress-I Government is going to achieve is best known to all. I am putting this question, through you, to the House. This has been done by the Government for buying time so that the Congress-I Government here or the Congress Party may do horsetrading, a thing to which it is accustomed. And we

have seen what this Government has done in Meghalaya and in Assam also. Elections are held under the cover of military and under the cover of different black laws. And the result of a recently concluded election in Punjab speaks volumes as to how the Congress-I there came to power. According to the report of the Governor, some of the political leaders have had talks with the extremists. If that be so, can the Centre wipe out all the extremists, all the terrorists, in Manipur by keeping the Assembly in animated suspension? Did the Central Government achieve anything in Punjab or in Kashmir?

Presently the United Legislative Front in Manipur has 26 Members in the present House of 53; 7 have already been disqualified and the Congress-I has got only 13 Members. May I know from the honourable Minister—a repeat of Meghalaya—how many 'Ayarams' are going to join the Congress-I and when so that the Congress-I may form a plus or minus Ministry there? If that happens, it will be a farce of the biggest democracy in the world. What is the reason behind not dissolving the Assembly? I demand, through you, the holding of fresh elections there as early as possible. That is the aspiration of the people of that State, because I know some of the people there. If the Congress-I forms a Ministry there with 'Ayarams and Gayarams', such Government can never satisfy the people there. The people there are restless. There is bound to be unrest in that State. The Congress-I may run the administration there but that type of Government can never win the hearts of the people. I, therefore, urge this Government, through you, to hold elections as early as possible because I feel that this is the only right step to be taken at this juncture in order to save democracy. Thank you.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Shri Ram Awadesh Singh. Not here. Now Shri Shankar Dayal Singh.

श्री शंकर द्याल सिंहः उपसमाध्यक्ष महोदय, मैं आपका अधिक वक्त नहीं लेना वाहता हूँ। इसमें सभी बातें आई हैं और लगभग सभी लोगों ने जो कुछ भी कहा है उससे यह साफ जाहिर होता है कि मणिपुर में चुनाय होना चाहिए। इस तरह की पद्धति, जिससे लोकतंत्र कलंकित होता हो और संविधान की मर्यादाएं टूटती हों, उससे कार्य नहीं करना चाहिए।

महोदय, मैं केवल एक बात पर ही अपका ध्यान दिलाना जाहता हूँ और इसलिए एक मिनट का समय लूंगा और वह यह है कि मिणपुर में मिणपुरी भाषा को लेकर वहां के लोगों में काफी जागृति है और यह मांग की जा रही है कि आठवीं अनुसूची में म्हेणपुरी भाषा को भी स्थान मिलना चाहिए। मैं समझता हूँ कि यह ठनकी उचित मांग है। भारत की जिलनी भी भाषाएं हैं, सभी राष्ट्रभाषाएं हैं और संपर्क भाषा के रूप में हिंदी काम में लाई जाती हैं, जिसे राजमाणा भी कहते हैं। सभी भाषाओं को समझन दर्जा प्राप्त है। इसीलिए मेरी मांग यह है कि वहां लोगों में जो एक जागृति है और जो उनकी जायज़ मांग है कि मिणपुरी भाषा को संविधान की आठवीं अनुसूची में स्वीकृति प्रदान की जाय, मैं समझता हूं कि सरकार इसकी घोषणा इसी सदन में करेगी। धन्यवाद।

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Now the Home Minister to reply.

SHRI M.M. JACOB: Sir, I am grateful to the Members who have participated in this debate. I do not wish to make a very lengthy speech in reply because many of the Members are showing restlessness going out for one reason or the other. But, Sir, at the same time, many Members, Shri Mathur, Shri Narayansamy, Shri Kulabidhu Singh, Shri Ahluwalia, Shri Ramachandran Pillai, Shri John Fernandes, Shri Chaturanan Mishra, Shri Rajni Ranjan Sahu, Shri Souren Bhattacharya, Shrimati Bijoya Chakravar-ty and Shri Shankar Dayal Singh participated in the discussion.

One thing that I could see from the trend of the discussion is that everybody agreed that instability in the North-East is not a desirable thing at all and that, to ensure the safety and security of the country, we should maintain discipline and unity in our country. What happened in Manipur is not a very healthy thing and I need not repeat that and I also do not want to explain chronologically as to what they did, who defected from which side to which side and so on. But, looking at the scenario, when the election-was taking place last time, the General Election in that State, the party position was that the Congress-I was having 26 and the MPP 11. The MPP is a regional party and this party with eleven Members was able to from a Government subsequently bypassing the party of 26! Nothing can be stranger than this. But it is because of the very hard work of my friends like Shri Jaipal Reddy and the intelligent work done during the General Election by them.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Yes. Mr. Jaipal Reddy, I think you are not listening to him.

SHRI M.M JACOB: It is because of the disinformation campaign which went on at that time in our country that our party lost the majority. That is the only political event that happened at that time in India. Nothing else happened. The political event was that because of some disinformation campaign or whatever it is, we lost, the Congress-I lost, the power. Suddenly, the scenario changed and a party with 26 goes to the Opposition and a party with 11 becomes the ruling party!

SHRI V. NARAYANASAMY: Thanks to Mr. George Fernandes.

SHRI M.M. JACOB: Since then you started witnessing unhealthy scenes in a beautiful State like Manipur and Manipur is a State where the people are traditionally peaceful and where the people have always wanted to remain in India at any cost. They were not secessionists, they were not separatists, and they wanted to be in India, strongly with India. But, during the last one or two years, a trend has been noticed, and it is that there are extremists, there are NSCN extremists coming and operating in some of the border areas in that State, and some of them have had even training in Bangladesh and in the neighbouring country, Myanmar. They have been getting training in insurgency and coming back here and infiltrating there. Thtuik God, they could not succeed because of the Manipur people who were not prepared to accept the trend of separatism or terrorism. The people of Manipur were ready to resist it, irrespective of whatever party they belonged to. I congratulate the people of Manipur. But still the danger is increasing every day. So, it is at such a time that we find the political turmoil going to uncertain limits. Sir, the Speaker

[Shri M.M. Jabcob]

isqualified seven Members. I know he has got the right. But the strength got reduced. Then he disqualified three Members. Again it got reduced. Finally, after the disqualification and all that, they went to the Supreme Court and the Supreme Court had given a verdict that the disqualification was wrong and illegal and that they had to be made eligible to become Members of the Assembly. In spite of this verdict, the Speaker refused to abide by it. The arguments may be many in this connection. Why the Speaker did what he did is the Speaker's concern and I am not going to criticise the Speaker. But the Speaker took refuge under the Tenth Schedule of the Constitution, the anti-defection law, saying that he was the ultimate authority to decide. I do not question tiiat. But there is another point here. We are living in a country called India and in India, there is a Constitution and that Constitution has created certain institutions like Speaker, institutions like the Supreme Court. The Supreme Court is a creation of the Constitution and the Speaker is a creation of the Constitution. So there certain things our Constitution has guaranteed to this country. It is up to us to ponder over to find out whether we are acting in good faith to the Constitution of India. Then, if that is so, the Supreme Court verdict should be understood by all of us, including the Speaker, in the correct perspective and the Speaker should take the lead. All the speakers must take the lead. I am not going to comment on any conduct of die Speaker, because it is not my jurisdiction. Sir, I leave it there. But after all that we find one day the Governor sends his report here that political instability is mounting up, that the administrative machinery is also not in good shape and any continuance of the Government here looks like adding on to the instability of the State.

Sir, two or three months back I went to Manipur when Mr. Ranbir Singh was the Chief Minister. I had good discussions with him. Sir, on that day, unfortunately, an Indian Airlines plane had crashed in Imphal and many people lost their lives. Sir, my own experience I can narrate here. Mr. Madhavrao Scindia, the Civil Aviation Minister, flew

to Imphal had to call on him when I was in the Raj Bhavan to provide him some help to collect the dead bodies of the people from the hilltop to the mortuary or to the city. The City Police was not able to go; they were not going. I enquired: where is the District Collector? The District Collector is not to be found. I asked the Chief Minister: when a calamity like this happens, when many lives are lost on the hilltops, you don't have anybody to go and collect the dead bodies even? What is happening in the State? The BSF Jawans and the CRPF Jawans were provided by us on the spot. I called the Director-General and the I.Gs of both, summoned them to the Raj Bhawan. It was very late in the night. I said: in the night you have to go and collect die dead bodies and in the morning die dead bodies must be here in die city. Sir die dead bodies were brought, with die help of BSF Jawans and others who were helping us and paramilitary forces. I am not undermining the Manipur police. The Manipur police is one of the best police in die north-east. I know their quality, their ability. But somehow it was missing, the organizational type, because there was some failure. Then I came here. I wrote a very strong letter to the Chief Minister, asking him: you are slipping out of control and something has to be done about it and you have to rectify the mistake and see mat the administration is perfecdy maintained, otherwise we will find ourselves in difficulty in this country. Sir, it was human consideration and it was not political consideration. These people included all the parties, and not party people, and some people from Nagaland also who died. Sir, this is the situation that made us alarming. Even then we did not do anything with the Government. We did not ask the Government to do anything. We only wanted to tone up die adminstration. It was the right of the Central Government to ask for toning up the adminstration. We asked for die toning up of the adminstration. I know Fotedarii says: we are in a hurry...

SHRI CHATURANAN MISHRA: Will you yield for a moment? I find tiiat in some States due to regionalism or other things our people are alienated and it should be our aim to win over these.

people. When I visited Manipur I found that they are very much agitated about the question of inclusion of the Manipuri language in the 8th Schedule of the constitution. So I would like to know, what is your view about that?

SHRI M.M. JACOB: Thank you, Mishraji. There are burning questions which are agitating the minds of the people of Manipur—not this political scenario of jumping this side or that side. They are really concerned about certain things like the autonomous District Council for the Tribal Areas, like the Manipuri language to be given a status, and all these things are there. Sir, I am aware of that. This Government is trying to take a very positive view of these things, and I hope we will be able to take* a very encouraging step in this direction very shortly. I am not able to comment anything at this stage.

THE LEADER OF THE OPPO-SITION/(SHRI S. JAIPAL REDDY): Mr. Minister, we have been told by you and others that the Governor recommended President's rule and placing the Assembly under suspended animation.

I would like to know whether it is not a fact that the Governor, in addition to this, has also in his report told the Government of India to consider dissolution of the Assembly. If so, why has this latter part of the Governor's recommendation not been favourably considered by the Central Government?

SHRI M.M. JACOB: Sir, this is a point on which there seems to be some confusion. The Confusion is that the Governor advised immediate dissolution of the House. Sir, the Governor's report is on the Table of the House. The Governor has said that the Chief Minister has advised on thee 5th for the dissolution of the House. But, Sir, before that, the CLP leader of the Congress has already gone to the Governor showing a list of about 33 Members and proving majority for his Party and staking claim for forming the Government. The Chief Minister voluntarily said that he convened a Cabinet meeting and advised dissolution of the House. By the time he advised dissolution of the House, in reality he did not have the majority. So,

in any State, when a Chief Minister advises for the dissolution of the House, unless he is enjoying majority by public understanding, it is very embarrassing for a Governor to recommend for the dissolution. So, Sir...

SHRI S. JAIPAL REDDY: No, no. Mr. Home Minister...

SHRI M.M. JACOB: Let me complete. So, the Governor says this is the Governor's second report which is on the Table of the House—"Accordingly, the Chief Minister Ranbir Singh, in a letter submitted to me today advised me for dissolving the Manipur Legislative Assembly under article 174 (2B) of the Constitution. I am not acting on this as I have already reported on the situation..." Already reported means, there is instability, Assembly is in suspended animation. So, 'let me watch for some days and see whether stability can be brought about, and then it can be revived.'

SHRI S. JAIPAL REDDY: No. The point is this. On the day the Chief Minister recommended dissolution, the Chief Minister had the majority. Even if the seven people, whose membership was restored by the Supreme Court were to be counted against the Cheif Minister, the Chief Minister had a majority. And later on, after the Cabinet recommended dissolution, some Members of the Chief Minister's camp defected, reducing him to a minority. On the day he recommended dissolution, he was in majority.

SHRI M.M. JACOB: Mr. Jaipal Reddy, even in your own Janata Dal party, you had 11 Members there, and 7 of them went out to form another Janata Dal and declared their support to the Congress Party.

SHRI S. JAIPAL REDDY: I am not disagreeing with you there. But the point is: When did they do that? I made this point earlier. When did they do that? It was after the Chief Minister recommended dissolution of the Assembly. On the day, on the night when he recommended dissolution, he had the majority. And that recommedation was binding on the Governor. (Interruptions)

259 Statutory Resolution approving [RAJYA SABHAlStatutory Resolution approving 260 President's Pro. under Art. 356 in continuance of President's Proc, in relation to Manipur relation to J&K

SHRI M.M. JACOB: All of them had gone to the Congress camp. Many of these people had already gone to the Congress camp, according to our information, and even the 6 Congress(s) Members, including the Minister... (Interruptions) The Governor was convinced.

SHRI S. JAIPAL REDDY: In this situation, the hon. Minister should appreciate, the only honest and logical solution is a fresh election. Why are you running away from a fresh election?

SHRI M.M. JACOB: We are not running away from elections.

SHRI S. JAIPAL REDDY: Why are you afraid of a fresh election? Maybe, you will win.

SHRI M.M. JACOB: Do you think we will ever run away from elections in this country? Do you think a party that has the courage to hold elections in Punjab will run away from elections? . SHRI S. JAIPAL REDDY: You ran way from Punjab elections earlier. You bycotted the elections earlier. You are known for your cowardice; you are known for your opportunistic electoral cowardice...(Interruptions) The point I am trying to make is this. Why don't you disslove the Assembly now? Why do you want to prolong the agony... (Interruptions)

SHRI M.M. JACOB: You listen to me for a moment. The Governor recommended President's Rule on the 2nd of January, the Chief Minister comes with the statement, "pleased dissolve the House." That is on the 5th of January.

AN HON. MEMBER: 4th of January.

SHRI M.M. JACOB: What is the recommendation first? President's rule was recommended by the Governor on 2nd January and the Chief Minister claims majority...

SHRI S. JAIPAL REDDY: How did the Governor recommend on the 2nd? In that case the Governor was wrong. Majority of the Chief Minister should have been put to test on the floor of the House.

S.HRI M.M. JACQB: It is not me; it was the Governor.

SHRI S. JAIPAL REDDY: Obviously, the Governor was only instructed by you.

SHRI H. HANUMANTHAPPA (Karnataka): What did you do in Karnataka? You directed the Governor ...(In terruptions)

SHRI S. JAIPAL REDDY: I want to tell you that all the parties on this side are of one view on this question; there is a consensus that the present Assembly in Manipur does not represent or reflect the popular will of the people there. It needs to be dissolved instantly. We are not opposed to President's rule. We do not want another Congress-I Ministry to be foisted there.... (Interruptions).

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please don't stand up; let the Minister reply.

SHRI S. JAIPAL REDDY: We want an assurance from you.

SHRI M.M. JACOB: I would like to conclude by appreciating the points mentioned by Mr. Jaipal Reddy and also drawing your kind attention s, to the Governor's two reports in which he said that it is no time for any elections and that political stability has to be ensured, that what is going on is something fishy and that let us wait and watch for some more time. Because of this, animated suspension is there.

So I strongly recommend to the House to support the Resolution.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Mr. Mathur. He is not here.

I shall now put the Statutory Resolution moved by the Home Minister to vote. The question is:

"That this House approves the Proclamation issued by the President on the 7th January, 1992, under article 356 of the Constitution, in relation to the State of Manipur."

The motion was adopted.

STATUTORY RESOLUTION APP ROVING CONTINUANCE OF PRESIDENT'S PROCLAMATION IN RELATION TO JAMMU AND KASHMIR

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): We now take up Statutory Resolution in relation to the